FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

25/06/2025

To The Interim Resolution Professional / Resolution Professional Mr Thangamuthu Viswanathan. C/o Murgavel, No 3/101/A, Kuttiagoundanur, Andigoundanur, Udumalaipettai. Tiruppur. Tamilnadu - 642154

From

AFFLUENCE ENGINEERING AND ENTERPRISES LIMITED PLOT No 48, 1ST FLOOR, NAGARJUNA HILLS PUNJAGUUTA HYDERABAD-500082

Subject: Submission of proof of claim.

Madam/Sir.

AFFLUENCE ENGINEERING AND ENTERPRISES LIMITED hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of ANNIE TRADERS PRIVATE LIMITED. The details for the same are set out below:

PART	ICULARS	
1.	NAME OF OPERATIONAL CREDITOR	AFFLUENCE ENGINEERING AND ENTERPRISES LIMITED
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OF INCORPORATION, IF A PARTNERSHIP OF INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	CIN NO: U27109TG2000PLC033585
3.	ADDRESS AND EMAIL ADDRESS OF	AFFLUENCE ENGINEERING AND ENTERPRISES LIMITED PLOT No 48, 1 st FLOOR NAGARJUNA HILLS, PUNJAGUTTA HYDERABAD500082



		Email-affluence.2000@yahoo.com
4.	TOTAL AMOUNT OF CLAIM	Rs.2,23,71,666/-
į	TO WHICH THE DEBT	ESTATEMENT OF LOOP
1	TO WHILH THE DEBT CAN I SUBSIANTIATED.	E STATEMENT OF ACCOUNT
91.)	DETAILS OF ANY DISPUTE AS WELL AS TH	E NIL
	RECORD OF PENDENCY OR ORDER OF SUI OR ARBITRATION PROCEEDINGS	T
	DETAILS OF HOW AND WHEN DEB	T TRADE TRANSACTIONS
	DETAILS OF ANY MUTUAL CREDIT MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	
-	DETAILS OF	
	a. any security held, the value of security and its date, or	NIL
	 any retention of title arrangement in respect of goods or properties to which the claim refers 	
	ANY PART THEREOF CAN BE TRANSFERRED	NAME OF THE BANK: BANK OF BARODA BRANCH: PUNJAGUTTA BRANCH Hyderabad Account No : 32170200000362
-		ISC CODE : DADDODUAUAC
	LIST OF DOCUMENTS ATTACHED TO THIS. PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM	
+	BUL TO THE OPERATIONAL CHUDITOR	- * Ruence Engineering And Entergalises Limitian
tui re'	e of operational ereditor or person authoris enclose the authority if this is being submit	rd to ant on his papate & Both
	Block Letters -: SHAIK JEELANI BAS	



PARTICULARS

AFFLUENCE ENGINEERING AND ENTERPRISES LIMITED, PLOT No 48, NAGARJUNA HILLS, PUNJAGUUTA, HYDERABAD-500082

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

DECLARATION

We: AFFLUENCE ENGINEERING AND ENTERPRISES LIMITED, currently residing at PLOT No 48, NAGARJUNA HILLS, PUNJAGUUTA, HYDERABAD-500082, hereby declare and state as follows:-

- ANNIE TRADERS PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, being the 12th day of June , 2025, actually indebted to me in the sum of Rs. 2,23,71,666/-
- In respect of my claim of the said sum or any part thereof. I have relied on the documents specified below: [Please list the documents relied on as evidence of claim].

Statement of Account

The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.

In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL

[Please state-details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].

Date: 25/06/2025 Place: Hyderabad For Adjuence Engineering And Enterprises Control

Signature of the claimat

VERIFICATION

We. AFFLUENCE ENGINEERING AND ENTERPRISES LIMITED the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Hyderabad on this 25th day of June, 2025

For Affluence Engineering And Enterprises

-J18-

SCHEDULE FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES [Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

Date: 26.06.2025

То

Mr. Thangamuthu Vishwanathan, The Interim Resolution Professional/ Resolution Professional Reg.No.IBBI/IPA-001/IP-P-02890/2024-2025/14430 BMV&Associates, No.227, 2nd Floor, Rasi Building, Palani Main Road, Old Bus Stand, Udumalpet, Tiruppur, TamilNadu -642126 Email:cirpannietraderspvt@gmail.com

From

MUMMANENI VAZRALAXMI (Liquidator) IBBI/IPA001/IP-P00919/2017-2018/11526 SUDHA SIVA TRADERS PRIVATE LIMITED FLAT NO 107, H.NO 6-3-1093, Vintage Residency, & Flat no 503, Sri Aditya Land Mark Somajiuga, Hyderabad – 500082 Email: <u>emailtolak@gamil.com</u> & cirpsudhasiva@gmail.com Subject: Submission of proof of claim.

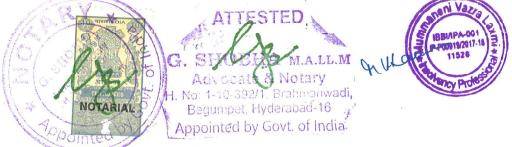
Madam/Sir,

I, MUMMANENI VAZRALAXMI Liquidator of SUDHA SIVA TRADERS PRIVATE LIMITED PAN NO : AARCS0228E hereby submit this proof of claims in respect of the corporate insolvency resolution process in the case of ANNIE TRADERS PRIVATE LIMITED. The details for the same are set out below:

PARTICULARS

1	NAME OF OPERATIONAL CREDITOR	Sudha Siva Traders Private Limited
1		Sudna Siva Traders Private Limited
2	IDENTIFICATION NUMBER OF OPERATIONAL	CIN No:U51909TN2011PTC083725
	CREDITOR	
	CREDITOR	PAN NO: AARCS0228E
3	ADDRESS AND EMAIL ADDRESS OF	No : 602 Lakshmipuram,
	OPERATIONAL CREDITOR FOR	Sembarambakam,
	CORRESPONDENCE	CHENNAI, TAMIL NADU-602103
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	1 mar Class	
		Sen Vaca

4	TOTAL AMOUNT OF CLAIM (INCLUDING ANY	Rs. 22,21,76,941/-
	INTEREST AS AT THE INSOLVENCY	No interest claimed
	COMMENCEMENT DATE)	
5	DETAILS OF DOCUMENTS BY REFERENCE	Copy of Ledger Account
	TO WHICH THE DEBIT CAN BE	
	SUBSTANTIATED	
6	DETAILS OF ANY DISPUTE AS WELL AS THE	Nil
	RECORD OF PENDENCY OR ORDER OF SUIT	
	OR ARBITRATION PROCEEDINGS	
7	DETAILS OF HOW AND WHEN DEBIT	01.04.2020 onwards
	INCURRED	
8	DETAILS OF ANY MUTUAL CREDIT, MUTUAL	Nil
	DEBIT OR OTHER MUTUAL DEALINGS	
	BETWEEN THE CORPPORATE DEBIT AND	
	THE CREDITOR WHICH MAY BE SET OFF	
	AGAINST THE CLAIM	
9	DETAILS OF ANY RETENTION OF TITLE	Nil
	ARRANGEMENTS IN RESPECT OF GOODS OR	
	PROPERTIES TO WHICH THE CLAIM REFERS	
10	DETAILS OF THE BANK ACCOUNT TO WHICH	SUDHA SIVA TRADERS PRIVATE LIMITED
	THE AMOUNT OF THE CLAIM OR ANY PART	STANDARD CHARTED BANK ,
	THEREOF CAN BE TRANSFERED PURSUANT	SOMAJIGUDA, HYD -500082
	TO A RESOLUTION PLAN	A/c No:CA : 44605910181
		IFSC: SCBL0036075
11	LIST OF DOCUMENTS ATTACHED TO THIS	Copy of ledger Account
	PROOF OF CLAIM IN ORDER TO PROVE THE	
	EXISTENCE AND NON PAYMENT OF CLAIM	
	DUE TO THE OPERATIONAL CREDITOR	
Sign	nature of operational creditor or person authorise	d to act on his behalf [Please enclose
the	authority if this is being submitted on behalf of a	n operational creditor
	ne in BLOCK LETTERS :: MUMMANENI VAZRA	
Pos	ition with or in relation to creditor:: Authorised Sign	atory
Add	lress of person signing :	
MU	MMANENI VAZRA LAXMI (IBBI/IPA001/IP-P00 9	019/2017-2018/11526)
FLA	T NO 107, H.NO 6-3-1093, Vintage Residency, 6	& Flat no 503, Sri Aditya Land Mark
	najiuga, Hyderabad – 500082,	, ,
*PA	N number, passport, AADHAR Card or identity ca	ard issued by the Election
	nmission of India)
	and the second s	ani Var
	ATTESTED	as a second



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SANDHYA BANI

HINDI NAGAR CÓLON

BANJABA HILLS

TELANGANA

I, MUMMANENI VAZRALAXMI Liquidator of Sudha Siva Traders Private Limited, No: 602 Lakshmipuram, Sembarambakam, CHENNAI, TAMIL NADU-602103, do solemnly affirm and state as follows:

- 1. M/s ANNIE TRADERS PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, being the 04th day of June 2025, justly and truly indebted to me the sum of Rs.22,21,76,941 (Rupees Twenty Two Crores Twenty One Lakhs Seventy Six Thousand Nine Hundred and Forty One only)
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents related on as evidence of claim]

Copy of Ledger Account

Phone No:

Sold To/Issued To:

M Vazralaxmi

For Whom/ID Proof: Self

- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
- 4. In respect of the said sum or any part thereof, I have not nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: [Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim.]
 - NIL

Solemnly, affirmed at Hyderabad on 26.06.2025.

Before me, Notary/ Oath Commissioner

BBIAPA-00 0918/2017

JUN-26-2025 16:50:41

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38153141750956641924-0045414

Deponent's signature

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of paragraph 1 to 4 of this affidavit are true and correct to my knowledge and be and no material facts have been concealed there from.



Deponent's signature

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

From

16-06-25

M/s.Ram Chandran Traders Pvt Ltd

No:294, Mathurasaliya Pet, Thiruvallur, Puduvoyal, Pin: 601206 Old office address: No:95A, ElliammanKovil Street, Natham Village, Panchetty Post, Ponnery, Tamilnadu Pin: 601204.

То

Mr. ThangamuthuViswanathan, The Interim Resolution Professional, (Annie Traders Pvt Ltd) B.M.V & Associates, No. 227, 2nd floor Rasi Building, Palani Main Road, Old bus stand, Udumalpet, Thiruppur, Tamil Nadu 642126.

Subject: Submission of proof of claim of Trade receivable

Madam/Sir,

Ram Chandran Traders Pvt Ltd, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Annie Traders Pvt Ltd. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	Ram Chandran Traders Pvt Ltd
2.	IDENTIFICATIONNUMBEROFOPERATIONAL CREDITOR(IF AN INCORPORATED BODY PROVIDEIDENTIFICATION NUMBER AND PROOF OFINCORPORATION. IF A PARTNERSHIP ORINDIVIDUALPROVIDEIDENTIFICATIONRECORDS* OF ALL THE PARTNERS OR THEINDIVIDUAL)	CIN : U51909TN2011PTC083741

3.	OPERATIONAL CREDITOR FOR PU CORRESPONDENCE	o:294, Mathurasaliya Pet, Thiruvallur, duvoyal , Pin: 601206 IAIL ID: ramchandrantraders@gmail.cor
4.	(INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	.29,80,76,332/- (RUPEES TWENTY NIN
5.		PY OF AUDITED BALANCE SHEET
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT NO OR ARBITRATION PROCEEDINGS	
7.	DETAILS OF HOW AND WHEN DEBT INCURRED FRC	рм 2022
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE NO DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	
9.	 DETAILS OF: a. any security held, the value of NO security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers 	
10.	DETAILS OF THE BANK ACCOUNT TO ACC WHICH THE AMOUNT OF THE CLAIM OR DBS ANY PART THEREOF CAN BE TRANSFERRED 4903 PURSUANT TO A RESOLUTION PLAN	BANK 62 CATHEDRAL ROAD DR NO.
1.		NCIALS

PARTICULARS

Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]

Director

Name in BLOCK LETTERS : DOSS SUBRAMANI

Position with or in relation to creditor: Director

Address of person signing : No:294, Mathurasliya Pet, Puduvoyal, Thiruvallur Pin 601206 Pan No: EWEPS9513N

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

DECLARATION

I, Doss Subramani, currently residing atNo:294, Mathurasliya Pet, Puduvoyal, Thiruvallur Pin 601206, hereby declare and state as follows:-

Annie Traders Private Limited the corporate debtor was, at the insolvency commencement date, being the 04th day of June 2025, actually indebted to me in the sum of Rs.29,80,76,332/- (RUPEES TWENTY NINE CRORE EIGHTY LAKHS SEVENTY SIX THOUSAND THREE HUNDRED AND THIRTY TWO ONLY.)

- 1. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: Audited Balance sheets
- 2. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 3. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: [Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtorand the creditor which may be set-off against the claim].

Date:16-06-2025 Place: Chennai For Ram Chandran Traders Private Ltd

Doss Subramani (Signature of the claimant)

VERIFICATION

I, *Doss Subramani* the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 16th day of June, 2025

For Ram Chandran Traders Private Ltd Q14 Director

Doss Subramani (Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].

FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS (Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

From

25.06.2025

M/s.Ram Chandran Traders Pvt Ltd

No:294, Mathurasaliya Pet, Thiruvallur, Puduvoyal, Pin: 601206 Old office address: No:95A, Elliamman Kovil Street, Natham Village, Panchetty Post, Ponnery, Tamilnadu Pin : 601204

То

Mr.ThangamuthuViswanathan,

The Interim Resolution Professional, Annie Traders Pvt Ltd , B.M.V &Associates , No. 227, 2nd floor Rasi Building, Palani Main Road, Old bus stand, Udumalpet ,Thiruppur , Tamil Nadu 642126.

Subject: Revised Submission of claim and proof of claim.

Madam/Sir,

Ram Chandran Traders Pvt Ltd, hereby submits this claim in respect of the corporate insolvency resolution process of Annie Traders Pvt Ltd. The details for the same are set out below:

	Relevant Particulars		
(1)	(2)	(3)	
1.	Name of the financial creditor	Ram Chandran Traders Pvt Ltd	
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)		
3.	Address and email address of the financial creditor for	No:294, Mathurasaliya Pet,	

		Thiruvallur, Puduvoyal, Pin: 60 206.
		Email ID: ramchandrantraders@gmail.con
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the guarantor(s)	crore ninety seven lakhs fifty seven thousand and seven
5.	Details of claim, if it is made against corporate debtor as guarantor: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the principal borrower	
6.	Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: (i) Amount of claim (ii) Name and address of the beneficiary	
7.	Details of how and when debt incurred	DATE OF AGREEMENT - 31.3.2019
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	
9.	Details of the bank account to which the amount of the	ACCOUNTNO: 0434351000007700

claim or any part thereof can be transferred pursuant to DBS BANK, 62, CATHEDRAL ROAD, a resolution plan PB NO. 4903, CHENNAI -600004

For Kam Luanuran trauers Private Ltd

S- 664

(Signature of financial creditor or personauthorised to act on its behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]

Name in BLOCK LETTERS: : DOSS SUBRAMANI.

Position with or in relation to creditor: Director

Address of person signing:No:294, Mathurasaliya pet, Thiruvallur, Puduvoyal, Pin: 601206 Pan No: EWEPS9513N

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, **Doss Subramani**, currently residing at No:294, Mathurasaliya pet, Thiruvallur, Puduvoyal, Pin: 601 206, do hereby declare and state as follows: -

M/S. Annie Traders Pvt Ltd, the corporate debtor was, at the insolvency commencement date, being the 4th day of June 2025, actually indebted to me for a sum of Rs.5,97,57,775/- (Rupees five crore ninety seven lakhs fifty seven thousand and seven hundred seventy five only) including interest 18% p.a as per agreement dated 31.3.2019 (Rs. 2,96,75,430/- plus Interest @18%)

- 1. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: Copy of the Agreement dated 31.3.2019
- 2. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
 [Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
- I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
- 6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
- 7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor. Ram Litanuran trauers Private Litanuran tra

Date:25-06-2025 Place: Chennai

Director

Doss Subramani (Signature of the claimant)

VERIFICATION

I, Doss Subramani the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 15th day of June 2025

Director

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Doss Subramani (Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]